

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 1025/94

New Delhi, this 7th day of September, 1994

Shri C.J. Roy, Member (J)

Shri P.T. Thiruvengadam, Member (A)

Anand Singh Nayal

s/o Shri Bach Singh Nayal

19, Dharamshala

Tallital, Nainital (UP)

.. Applicant

By Ms. Bharati Sharma, Advocate

Vs.

Union of India, through

1. Secretary

M/Communications

Sanchar Bhawan, New Delhi

2. Chief General Manager

Microwave Maintenance

Nainital

3. D.E.T. Microwave Maintenance

Nainital

4. Assistant Engineer

Microwave Station

Telephone Exchange, Nainital .. Respondents
By Shri B. Lal, Advocate

ORDER (oral)

(Shri C.J. Roy, Hon'ble Member (J))

Heard the counsel for the parties. The learned counsel for the respondents states across the bar that the relief claimed by the applicant for a temporary status has already been granted to him vide order dated 16.7.1994 and that he has been granted arrears of pay with effect from 1.10.89. Therefore both the counsel agree across the bar that the OA may be disposed of as infructuous. Accordingly the OA is disposed of as infructuous. No costs.

f.J.25

15/9/94
(C.J. Roy)
Member (J)

(P.T. Thiruvengadam)
Member (A)

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